

NAME OF CORPOATE DEBTOR : M/S PASHUPATI DAIRIES PRIVATE LIMITED

DATE OF COMMENCEMENT OF CIRP : 19TH MAY 2025

LIST OF CREDITORS AS ON : 10TH JANUARY, 2026

LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)

( AMOUNT IN Rs )

S.NO	DETAILS OF CLAIMANT		DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED				AMOUNT OF CONTINGENT CLAIM Rs.	AMOUNT OF ANY MUTUAL DUES, THAT MAY BE SET-OFF	AMOUNT OF CLAIM UNDER VERIFICATION	AMOUNT OF CLAIM NOT ADMITTED	REMARKS, IF ANY
	DEPARTMENT	GOVERNMENT	DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	WHETHER RELATED PARTY?	VOTING PERCENTAGE					
1	OFFICE OF DEPUTY COMMISSIONER OF INCOME TAX	CENTRAL GOVERNMENT	31.05.2025	25,83,43,140	-	-	-	NA	25,83,43,140	-	-	-	A claim of Rs.13,55,31,512/- in Form B, as of 31.05.2025, was submitted to the Interim Resolution Professional (IRP). On 04.06.2025, the IRP requested certain clarifications and supporting documents from the Income Tax Department regarding the claimed amount. In response, on 06.06.2025, the Income Tax Department sought an additional seven days to furnish the requisite information. Consequently, the claim has been classified as contingent claim, pending submission of the relevant documentation. Subsequently, on 13.06.2025, the IRP received a revised claim from the Income Tax Department for an increased amount of Rs.25,83,43,140/-. On 03.07.2025, the IRP sought further clarification regarding discrepancies between the amount recorded on the Income Tax Portal and the revised claim submitted. As per the portal, the outstanding demand stands at Rs.14,86,67,147/-, with an interest component of Rs.7,27,39,818/-. However, no further communication has been received from the Income Tax Department following this request.
2	EMPLOYEES' STATE INSURANCE CORPORATION	CENTRAL GOVERNMENT	05.06.2025	17,298	17,298	-	-	NA	-	-	-	-	The claim submitted by Employees' State Insurance Corporation is provisionally admitted for Rs.17,298/-.

3	EMPLOYEES' PROVIDENT FUND ORGANISATION	CENTRAL GOVERNMENT	05.06.2025	86,91,381	-	-	-	NA	86,91,381	-	-	-	<p>A claim of ₹86,91,381/- was submitted in Form B to the Interim Resolution Professional (IRP) on 05.06.2025. In response, the IRP requested relevant records and necessary information concerning the Employees' Provident Fund Organisation (EPFO) from the suspended Board of Directors.</p> <p>On 09.06.2025, the IRP notified the EPFO that, in the absence of records from the suspended Board, the claim could not be verified and was therefore classified as a contingent claim. Follow-up reminders were issued to the Suspended Board of Directors on 25th and 26th June 2025, seeking the required EPFO-related documentation.</p> <p>The suspended Board replied on 01.07.2025, stating: "The Company had duly paid the EPF Contribution of Employees till April, 2020. From May, 2020 onwards, Company's Employees strength had been reduced to below 5 employees and there was no employee covered under EPF or whose EPF was deducted by the Company. Therefore, there was no pending liability of EPF dues to be deposited by the Company."</p> <p>They also submitted salary sheets for the period from May 2020 to March 2023 in support of their claim.</p> <p>On 17.07.2025, the Resolution Professional (RP) informed the EPFO that, despite due diligence and reasonable efforts, no books of accounts, financial records, or documentary evidence had been handed over by the suspended Board. The RP further requested the EPFO to share any available information regarding the surrender of the Company's EPF Employer Membership Certificate and to provide supporting documents to verify their claim.</p> <p>No further communication has been received from the EPFO following this request.</p>
<b>TOTAL</b>				<b>26,70,51,819</b>	<b>17,298</b>	-	-		<b>26,70,34,521</b>		-	-	

CMA Sandeep Goel  
Resolution Professional  
M/s Pashupati Dairies Private Limited (Under CIRP)

Date: 10th JANUARY, 2026  
Place: New Delhi